

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 101/GT/2026

Date: 24 Apr 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex,
7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for determination of tariff for Korba STPS Stage-III (500 MW) for the period 1.4.2024 to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **4.5.2026**:

- a) *Provide/ furnish details of decapitalization/assumed deletion corresponding to Add cap items claimed under Regulation 25(2)(c) of the 2024 Tariff Regulations.*
- a) *Provide technical justification and cost benefit analysis for items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.*
- b) *Furnish additional details with respect to the additional capitalization claimed for the period 2024-29:*

Head of Work /Equipment	Regulation	Query
Construction of New Ash Dyke at Ghamota and associated works	26(1)(e), 26(1)(c)	Clarify whether the claimed expenditure is towards Korba stage III only and provide justification for not allocating the same towards Korba stage I&II.

- c) *Basis and computation of Security expenses claimed along with rationale for y-o-y increase.*
- d) *Basis and computation of claimed Water charges for 2024-29.*
- e) *Basis and computation of Ash transportation expenses claimed under O&M*
- f) *Revised Form 15 & 15A in excel form, to be provided linking all the details, duly certified by the auditor.*

2. The Respondents shall file their replies by **11.5.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **18.5.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents